

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Civil Review No.140 of 2019

Md. Naziruddin Mian & Ors. ... .. Petitioners  
Versus  
State Subsidized High School, Jori, Chatra & Ors. ... .. Opp. Parties

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

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For the Petitioners : Mr. Ajit Kumar, Adv.  
For the State : Mr. Gaurav Raj, A.C. to AAG-II

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

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04/03.09.2021: As a last chance, three weeks' time, as prayed for, is allowed for removal of the defects.

(Rajesh Kumar, J.)

Ravi/